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Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD**

Original Application No. 940 of 2007

Monday, this the 24th day of September, 2007

Hon'ble Mr. K.S. Menon, Member (A)

Chhakki Lal son of Sri Damru, Resident of Chauka Bag, Sagar,
Road District Lalitpur.

Applicant

By Advocate Sri K.R. Yadav.

Versus

1. Union of India through its General Manager, N.C.R. H.Q.
Allahabad.
2. Mandal Railway Prabandhak, North Central Railway, Jhansi.
3. Senior Divisional Personnel Officer, North Central Railway,
Jhansi.

Respondents

By Advocate Shri P.N. Rai

ORDER

By K.S. Menon, Member (A)

Learned counsel for the applicant states that this O.A. has been filed against the in action of the respondents in not communicating to applicant the result of screening test, in which the applicant appeared on 18.04.2004. The applicant states that he had made several representations due to non communication of the result. Subsequently, he submits that Shri Moti Lal, who is junior to the applicant, was regularised by the respondents. He, lastly submitted a representation on 17.10.2006, which the respondents have not replied to so far.

2. In view of the above, it would be in the interest of justice that this O.A. may be disposed of with direction to the respondents to decide the representation dated 17.10.2006 of the applicant within the stipulated period. Accordingly, respondents

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are directed to consider the representation of the applicant dated 17.10.2006 and pass a reasoned and speaking order within a period of 2 months from the date of receipt of a certified copy of this order. The O.A. stands disposed off at the admission stage itself. No order as to costs.

J. Meeson
Member (A)

/M.M./